

**GOVERNMENT OF INDIA  
MINISTRY OF LABOUR AND EMPLOYMENT**

**LOK SABHA**

**UNSTARRED QUESTION NO. 2949  
TO BE ANSWERED ON 21.03.2022**

**VIOLATION OF LAWS OF CONTRACT LABOURERS**

**†2949. SHRI AJAY NISHAD:  
SHRI CHANDAN SINGH:**

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether the incidents of violation of laws formulated for contract labourers are rising day-by-day;**
- (b) if so, the details thereof including the reasons therefor;**
- (c) the State-wise number of cases of violation of such laws registered during each of the last three years and the current year including the number of persons found guilty in this regard;**
- (d) whether the Government has provisions to check such violation of laws of contract labourers and exploitation of these labourers; and**
- (e) if so, the details thereof?**

**ANSWER**

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT  
(SHRI RAMESWAR TELI)**

**(a) to (e): The Central Government enacted the Contract Labour (Regulation and Abolition) Act, 1970 to regulate employment of contract labour in certain establishments. The institutional mechanism of Central Industrial Relations Machinery (CIRM) under the Chief Labour Commissioner (Central){CLC(C)} is in place for the purpose of implementation of the provisions of the various labour laws, including the Contract Labour (Regulation and Abolition) Act, 1970 in the Central sphere. The Labour Laws and the rules there-under provide for various penal provisions depending upon the nature of contraventions/violation and the same are imposed in the process of enforcement. In order to enforce the provisions of various Labour Laws including the Contract**

**Contd..2/-**

**Labour (Regulation and Abolition) Act, 1970, regular inspections are done. If any contraventions/violation found in an establishment, then action is taken based on the nature of the violations/contraventions. This Ministry maintains the consolidated records/data for violation of the said Act in the central sphere. No such bifurcated data of State-wise is maintained centrally.**

**Details of Inspection conducted during the last three years and the current year in the Central Sphere establishments are as under: -**

<b>Particulars</b>	<b>2018-19</b>	<b>2019-20</b>	<b>2020-21</b>	<b>2021-22 Upto December, 2021</b>
<b>No. of Inspection conducted</b>	<b>8577</b>	<b>8553</b>	<b>1722</b>	<b>1097</b>
<b>No. of irregularities detected</b>	<b>87928</b>	<b>72727</b>	<b>15893</b>	<b>9240</b>
<b>No. of irregularities rectified</b>	<b>45121</b>	<b>36974</b>	<b>10014</b>	<b>1896</b>
<b>No. of prosecutions launched</b>	<b>3227</b>	<b>2659</b>	<b>749</b>	<b>257</b>
<b>No. of convictions</b>	<b>1372</b>	<b>777</b>	<b>336</b>	<b>78</b>

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